

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 983 of 2020

IN THE MATTER OF:

Ramkrishna Electricals Ltd.

...Appellant

Versus

Atul Rajwadkar & Ors.

...Respondents

Present:

For Appellant: Ms. Meghna Rao, Mr. Amir Arsiwala and Ms. Gourangi Patil, Advocates.

For Respondents: Mr. Sandeep Bajaj and Ms. Aakanksha Nehra, Advocates for R-1.

ORDER
(Through Virtual Mode)

17.12.2020: Notice has been delivered to Respondents No. 2 and 3 but there is no appearance on their behalf. Let their appearance be awaited. At the request of Shri Sandeep Bajaj, Advocate representing Respondent No. 1 time is extended by two weeks to file the reply affidavit. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof. Short written submissions, not exceeding three pages, together with compilation of relevant judgment may also be filed by the parties alongwith their pleadings.

List the matter 'for admission (after notice)' on **28th January, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V. P. Singh]
Member (Technical)

am/gc